

Circular to all
Judges
15-4-2020

C I R C U L A R

The Bombay High Court was pleased to issue several directions / circulars restricting the Court working to extremely urgent matters and reducing the staff of the court due to COVID19. In continuation of the earlier Circular / Notification dated 26.03.2020, issued by the High Court, the Hon'ble the Chief Justice has been pleased to issue the following directions to the Sub-ordinate Courts, Principal District Judges and Principal Judges in the State of Maharashtra, State of Goa and Union Territory of Dadra & Nagar and Haveli and Daman & Diu.

1. The existing arrangement in respect of the functioning of the Court mentioned in the earlier Circulars shall continue till 04.05.2020. All the Principal District Judges and the Principal Judges in the State of Maharashtra, State of Goa and Union Territory of Dadra & Nagar and Haveli and Daman & Diu shall ensure that specific Judges (minimum in number) would be assigned for taking up remand work and other extremely urgent matters that cannot wait beyond 04.05.2020.

2. Apart from that, the staff assigned for dealing with such work, all other Judges and staff will not be required to attend the Court till 04.05.2020. However, all the Judges and the staff members shall be available on phone calls as and when any communication is made to them telephonically. In the case any duty is assigned to the judges and / or staff members, he/she shall discharge the same without fail. Breach of these directions may attract stern Disciplinary Action against them and also their period of absence will be considered as leave period.

3. All the Litigants, Public and Advocates in the States and UT are hereby informed that they should avoid visiting the Court complexes unless necessary. They shall also adhere to the guidelines issued by the Health Ministry (appended herewith) while they visit to Court. To avoid crowding in the court and court premises the hearing in the extremely argent matters shall be taken on Video Conferencing. For technical assistance please contact Central Project Coordinator Mr. Pavaskar (09604692717) or his team.

4. The guidelines of the Hon'ble Supreme Court of India in respect of JCWL, CoCP, JJB, etc in Sue Moto Writ Petition (Civil) No.04 of 2020 (already circulated) should be followed scrupulously.

5. The period commencing from 15.03.2020 until regular resumption of the Court work shall be excluded in the time bound matters. (only which are time bound by the Bombay High Court)

6. In case of any other urgent situation the concerned PDJs/PJs or his delegate may evolve suitable solution locally.

7. In case of any clarification the Principal District Judges/Principal Judges may contact Registrar (Inspection-I).

Date : 15.04.2020.

Sd/-
(S.B. Agrawal)
Registrar General